

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 143/2010

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri M.Deena Dayalan, member

DATE OF ORDER: 3.11.2010

In the matter of

Correction of ministerial errors in the order dated 7.10.2010 in Petition No. 143/2010 regarding approval of transmission tariff for Salal-I transmission system associated with Northern Region for the period from 1.4.2009 to 31.3.2014.

And

In the matter of

Power Grid Corporation of India Limited, Gurgaon **..Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Jaipur
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi **.....Respondents**

ORDER

The Commission vide its order dated 7.10.2010 in Petition No. 143/2010 approved the transmission charges in respect of Salal-I transmission system associated with Northern Region for the period from 1.4.2009 to 31.3.2014.

2. It has come to the notice of the Commission that certain inadvertent typographical/clerical errors have crept in the said order dated 7.10.2010 which needs to be corrected. Accordingly, in exercise of the power under Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, we direct that the clerical and ministerial errors shall be rectified as under:

(a) Para 2 of the order shall be substituted as under:

"2. The approval of the revised cost estimate of ₹3027.00 lakh, including IDC of ₹315.00 lakh for the transmission system was accorded by the Central Government in Ministry of Power vide letter dated 9.6.1997."

(b) In lines 2 and 3 of para 3 of the order, the figures and words " 9.1.2007 in Petition No. 45/2006 at a gross block of ₹603.94 lakh" shall be substituted with the figures and words "28.11.2005 read with order dated 22.1.2008 in Petition No. 110/2004 at a gross block of ₹3057.00 lakh" .

(c) Para 20 of the order, shall be substituted as under:

"20. The cumulative depreciation of ₹2291.66 lakh up to 31.3.2009 has been taken as per order dated 28.11.2005 read with order dated 22.1.2008 in Petition No. 110/2004. The balance useful life of the asset as on 1.4.2009 is 12 years. Accordingly, the depreciation has been computed by spreading the balance depreciable value over the remaining useful life of the transmission system @ ₹35.79 lakh per year."

(d) In line 2 of para 21, the figures "10.13" shall be substituted with figure "38.30".

(e) In line 3 of para 25 (ii), the figures "1.56", shall be substituted with the figures "67.67".

3. The above corrections are clerical in nature and have no impact on transmission charges approved by orders dated 7.10.2010.

sd/-

(M.DEENA DAYALAN)
MEMBER

sd/-

(S.JAYARAMAN)
MEMBER

sd/-

(Dr. PRAMOD DEO)
CHAIRPERSON